

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**CP No. 1176/2016**

**IN THE MATTER OF:**

**Mona Aggarwal & Ors.**

**.... APPLICANT / PETITIONER**

**Vs**

**The Ghaziabad Engineering Co. Ltd.**

**.... RESPONDENT**

**SECTION:**

**Under Section 433(e), 434 and 439**

**Order delivered on 19.09.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR  
Hon'ble President**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**For the APPLICANT / PETITIONER**

**:- Mr. Jeenesh Nagrath, Adv.  
Mr. Rohan Ganpathy, Adv.**

**For the RESPONDENT**

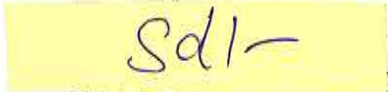
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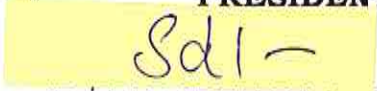
**ORDER**

Learned Company of the petitioner has, *inter alia*, argued that in terms of amended provisions of Section 271(1)(d) & (e), the respondent company is liable to be wound up as it has not filed its Balance Sheet, Profit and Loss Account and Annual Returns for more than five consecutive financial years.

Notice of the petition for 25<sup>th</sup> October, 2017 to respondent nos. 1 to 3 and 13 be issued. Process dasti as well.

List the matter on 25<sup>th</sup> October, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

  
**(R. VARADHARAJAN)  
MEMBER(JUDICIAL)**